

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 8 – IA/1037(AHM)2024
In
C.P.(IB)/53(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Basil Enterprise
V/s
Sebacic India Ltd

.....Applicant

.....Respondent

Order delivered on: 12/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi, Advocate a/w.
: Mr. Manish Bhagat, IRP in person through V.C.
For the Respondent :

ORDER
(Hybrid Mode)

This is an application filed by the applicant under Section 60(5)(c) and Section 22 of IBC, 2016 r/w. Rule 11 of the NCLT Rules, 2016 to remove deadlock and for seeking necessary directions from the Hon'ble NCLT with respect to appointment of Resolution Professional.

We have heard the learned Counsel for the applicant and perused the record.

Let notice be issued to the Respondents returnable on next date. The applicant is directed to collect the notice from the registry within three days and serve upon the Respondents along with copy of this order through Registered Ad post / Speed-post, Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondents are directed to file reply within two weeks from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list on 12.08.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)